

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) and (b) In light of the recent cases of inflight shutdown in IndiGo fleet, the Directorate General of Civil Aviation (DGCA) has directed the airline to replace all unmodified engines with modified engines by 31st Jan, 2020. Further, the airline has been asked to operate only those aircraft which have at least one modified engine installed.

The details of replacement of modified engines is given below:—

	Affected	Replaced	Remaining
M/s IndiGo Airlines	196	86	110

(c) At present, M/s IndiGo has a fleet of 247 aircraft with a total of 494 engines. Out of these 297 aircraft, 98 (A320-91, A321-07) aircraft are affected A320 Neo aircraft fitted with PW 1100G engines.

(d) and (e) M/s GoAir, which is also operating A320 aircraft fitted with PW 1100G engines, has not experienced any malfunction similar to those experienced on A320 NEO of IndiGo airlines. Based on the manufacturer recommendations, and to - address engine issues, the engines of GoAir are also being modified. Further, as a preventive measure, GoAir has also been directed to operate only those aircraft which have at least one modified engine installed.

(f) and (g) The Government has laid down Aircraft Rules, 1937 and Civil Aviation Requirements (CARs) for the safety of airline operations in the country. DGCA ensures that the airlines before commencing operations adhere to these regulations.

Further, DGCA carries out regular surveillance/spot checks of the maintenance organisations/air operators at regular intervals for monitoring that the aircraft are maintained as per manufacturers' instructions and snags rectified before the aircraft is released for service. In case of violations, enforcement action is taken against the organisation/personnel responsible for the lapse. Based on incidents/accidents, DGCA at times also conducts special safety audits to verify that the operators/organisation continue to adhere to regulations for safety of aircraft operations and passengers.

Expenditure by Ministry

980. SHRI DEREK O'BRIEN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that in the first six months of the current fiscal, the Ministry has spent only 25 per cent of the ₹4500 crore allocated in the Budget;

(b) if so, the reasons thereof; and

(c) the amount spent in capital expenditure and revenue expenditure in the first six months of the current fiscal?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) and (b) Yes, Sir. The Ministry's expenditure includes among others the establishment expenditure, Grants-in-aid, subsidies etc. The expenditure on establishment is time-bound however for Grants-in-aid/subsidies, it depends upon submission of bills, utilisation certificates etc. Mostly, expenditure is incurred by the concerned organisations and funds are released to them on reimbursement basis. The payments are made after due diligence and thorough scrutiny of bills. Thus in many cases expenditure has been incurred by the organisations but could not be reflected in the expenditure of the Ministry.

(c) The amount spent in the first six months of the current fiscal (*i.e.* from April-19 to Sep., 19) is as under:—

(i) Capital Expenditure - ₹1.15 crore.

(ii) Revenue Expenditure - ₹ 1138.47 crore.

Air Cargo Policy

981. SHRIMATI VIJILA SATHYANANTH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that India's first air cargo policy will be unveiled at the two day Global Aviation Summit;

(b) whether it is also a fact that despite registering a double digit growth for nearly four years in a row, India has remained without a specific policy on air cargo;

(c) whether it is also a fact that the aviation vision for 2040 would address all the issues so that India will have sustainable growth in the sector at all times; and

(d) if so, the details thereof?